

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item 9**

**IA No.1231/2022**

**And**

**CP (IB) No. 124/Chd/Pb/2021**

**Under Section 9 of the Insolvency &  
Bankruptcy Code, 2016 (place on  
record)**

**In the matter of:-**

Rajinder Infrastructure Pvt. Ltd.

...Petitioner-Operational Creditor

Vs.

Bajwa Developers Ltd.

...Respondent-Corporate Debtor

**Present through Video Conferencing:**

Mr. Yash Pal Gupta, proxy counsel for the petitioner.

None for the respondent.

In view of call given by Punjab & Haryana High Court Bar Association and in view of Letter dated 26.09.2022 issued by the Company Law Tribunal Bar Association, the Advocates are abstaining from Court work today.

Heard. Learned proxy counsel for the petitioner.

**IA No.1231/2022**

The present application has been filed under Section 60(5) of I&B Code, 2016 for placing on record Form-2, consent to act as Interim Resolution. List this IA No.1231/2022 on 16.12.2022 for consideration.

**CP (IB) No. 124/Chd/Pb/2021**

Compliance affidavit has been filed by petitioner vide diary No.00678/3 dated 18.07.2022. The same is taken on record. The matter be listed on 16.12.2022.

Sd/-

**(Subrata Kumar Dash)  
Member (Technical)**

September, 26, 2022

SD

IA No.1231/2022

And

CP (IB) No. 124/Chd/Pb/2021

Sd/-

**(Harnam Singh Thakur)  
Member (Judicial)**